

arrest of Shrimati Shakuntla Nayar. Naturally, we will find out and let us see at what stage we get the information if she has really been arrested.

**SHRI KANWAR LAL GUPTA :** It is a clear violation.

**MR. SPEAKER :** I must get it. I have heard one side and I must also hear the other side. I will give them time. I will find out from them whether Shrimati Shakuntala Nayar, Member of Parliament was arrested and, if so, why is it that the House was not informed about it.

**श्री मधु लिमये :** इंटिमेशन श्री रीजन भी देना चाहिए ।

**MR. SPEAKER :** I would request the Minister to find out.

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) :** I will find out.

**MR. SPEAKER :** If a Member of Parliament is arrested and we are not informed about it, it is a clear case of privilege. They must inform about it.

**श्री कंबर लाल गुप्त :** कब तक इन्फोरमेशन देंगे ?

**MR. SPEAKER :** Let him find out.

**DR. RAM SUBHAG SINGH :** I will find out.

**SHRI KANWAR LAL GUPTA :** Will it be during this session ?

**MR. SPEAKER :** Yes, naturally, we have got still one week. Papers to be laid.

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12. 38 hrs

#### PAPERS LAID ON THE TABLE

Reports of University Grants Commission and Indian Institute of Management

**THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) :** I beg to lay on Table ;

- (1) A copy of the Annual Report of the University Grants Commission for the year 1966-67, under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT.1145-68]
- (2) A copy of the Report of the Indian Institute of Management, Calcutta for the period 1st April, 1964 to 31st March, 1967. [Placed in Library. See No. LT. 1146/68].

#### Notifications under All India Services Act.

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGAN-NATH PAHADIA) :** On behalf of Shri Vidya Charan Shukla, the Minister of State in the Ministry of Home Affairs, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) G. S. R. 722 published in Gazette of India dated the 20th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (2) G. S. R. 723 published in Gazette of India dated the 20th April, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955. [Placed in Library. See No. LT. 1147/68]

#### Post Office Savings Bank (Amendment) Rules

**SHRI JAGANNATH PAHADIA :** I beg to lay on the Table a copy of the Post Office Savings Bank (Amendment) Rules, 1968, published in Notification No. G.S.R 779 in Gazette of India dated the 19th April, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library, see No. LT. 1148/68]

**श्री रामावतार शास्त्री (पटना) :** 6 दिन हुए पार्लियामेंट के 6 मेम्बरों ने सिवल पुलिस लाइन थाना में चल रहे ट्रायल के मामले में प्रीविलेज का मोशन दिया था। यह मन्त्रालय के लोग

[श्री रामावतार शास्त्री]

असबारों पर दबाव डालते हैं और कहते हैं कि पुलिस वाला मामला जब यहां चलेगा तो वह असबारों में नहीं छपेगा।

MR. SPEAKER : You cannot raise it like that.

श्री मधु लिमये (मुंबई): अध्यक्ष महोदय, इन की सुन लीजिये। आखिर 6 पार्लियामेंट के मੈम्बरों ने प्रीविलेज मोशन के लिये अनुरोध किया था है।

MR. SPEAKER : I am allowing most of the Privilege matters to be mentioned here. But I will not allow like this, getting up and shouting. If you want to do it, I have no objection. You bring it to my notice first. But I will not hear at all like this, anybody getting up and shouting. Even if it is brought to my notice at 10-30 A.M. I am allowing it. If you want to get up and shout like this, I will not allow.

12.35 hrs.

### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 6th May, 1968, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Motion for reference of the Contract Labour (Regulation and Abolition) Bill, 1967 to a Joint Committee.
- (3) Consideration and passing of :
  - The Central Laws (Extension to Jammu and Kashmir) Bill, 1968.
  - The Indian Coinage (Amendment) Bill, 1968.
- (4) Motion for reference of the Government (Liability in Tort) Bill, 1967, to a Joint Committee,

- (5) Consideration and passing of the Estate Duty (Amendment) Bill, 1968.
- (6) Motion for reference of the Motor Vehicles (Amendment) Bill, 1966, to a Joint Committee.
- (7) Further consideration and passing of the Insecticides Bill, 1966, as passed by Rajya Sabha.
- (8) Consideration and passing of :
  - The Registration of Births and Deaths Bill, 1968, as passed by Rajya Sabha.
  - The Industrial Disputes (Amendment) Bill, 1967, as passed by Rajya Sabha.
- (9) Discussion on the Report of the Road Transport Taxation Enquiry Committee on a motion to be moved by the Minister of Transport and Shipping.
- (10) Consideration and passing of the Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.
- (11) Motion for reference of the Foreign Marriage Bill, 1963 to a Joint Committee.
- (12) Consideration and passing of :
  - The Rice Milling Industry (Regulation) Amendment Bill, 1968, as passed by Rajya Sabha.
  - The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.
- (13) Consideration of motions for modification of the following Rules will be taken up on dates and time indicated against each :
  - The Ministers' Residences (Amendment) Rules, 1967, given notice of by Shri Madhu Limaye on Monday, the 6th May at 6 P. M.
  - The Goa, Daman and Diu (Absorbed Employees Conditions of Service) Amendment Rules, 1967, given notice of by Shri Erasmo De Siqueira on Tuesday, the 7th May at 5-30 P. M.